

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.549/99

Friday, this the 7th day of May, 1999.

CORAM:

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

Jose.M.K.
Mukadayil, Manari.P.O.
Muvattupuzha,
Ernakulam District.

- Applicant

By Advocate Mr V.R.Ramachandran Nair

Vs

1. The Director,
Navodaya Vidyalala Samiti,
A-39, Kailash Colony,
New Delhi-110 048.
2. The Deputy Director,
Navodaya Vidyalaya Samiti,
Regional Office,
6-1-199/1/C, Shandagiri Road,
Near Patel College,
Padma Rao Nagar,
Secunderabad-500 025.
3. The Principal,
Jawahar Navodaya Vidyalaya,
Palayad Nada.P.O.
(673 530), Calicut District.
4. The Principal,
Jawahar Navodaya Vidyalaya,
Pathinamthitta.
5. The Principal,
Jawahar Navodaya Vidyalaya,
Neriyamanalam.P.O.
Ernakulam District.
6. The Principal,
Jawahar Navodaya Vidyalala,
Idukki. - Respondents

By Advocate Mr Mathews J Nedumpara, ACGSC

The application having been heard on 7.5.99, the
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

The applicant who has rendered / as Post Graduate Teacher on contract for one year and thereafter for a period of seven months as Part-time, was aggrieved that he was not being considered for regular appointment. Pursuant to the directions of the Hon'ble High Court of Kerala, the representation of the applicant was considered by the competent authority and the order dated 16.9.99(A-6) was issued informing the applicant that the applicant's case would be considered for appointment if and when vacancies arise and if the applicant applies, giving due weightage for his experience. The grievance of the applicant is that despite the fact that there are vacancies, respondents 3 to 6 may not consider the applicant for appointment. The applicant has therefore filed this application with the following prayers:

"(a) Issue a direction to the respondents to consider the applicant for appointment against any of the vacancies of Post Graduate Teacher(History) available anywhere in the Hyderabad region, and

(b) Issue such other orders or directions as this Hon'ble Tribunal deems just, fit and necessary in the facts and circumstances of the case."

2. Shri Mathews J Nedumpara, learned counsel of the respondents stated that the applicant need not have any apprehension that his case would not be considered and as promised in A-6 order, ^{as} the case of the applicant would be considered along with others for appointment giving due weightage for his experience if and when vacancies ^{arose} either

regular or on contract basis, on his applying. Learned counsel of the applicant states that in view of the above submission of the learned counsel of the respondents, the application may be disposed of recording the submission.

3. Accordingly the application is disposed of recording the submission of the learned counsel on either side. No costs.

Dated, the 7th of May, 1999.



A.V. HARIDASAN
VICE CHAIRMAN

trs/7599

List of Annexures referred to in the Order:

1. A-6: True copy of memorandum No.F.No.249/98-NVS(Estt) dated 16.9.98 issued by the Joint Director(Admn), Navodaya Vidyalaya Simiti.